

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No. 270/2016**

New Delhi this the 3<sup>rd</sup> day of August, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)  
Hon'ble Mr. V. N. Gaur, Member (A)**

Sh. Balkishan Sharma  
S/o. Shri G. L. Sharma, Aged 53 years,  
Postal Assistant, Patparganj, P.O.  
Delhi-110 091.

R/o. H. No. 546, Village Chilla,  
Delhi-110 091.

Address for Service :

C/o. R.P. Sharma, Advocate  
CAT Bar Room, Copernicus Marg,  
New Delhi-110 001. ....Applicant

(By Advocate : Mr. Deepak Verma)

Versus

1. Union of India, Min. of Communication & I.T.  
Through Secretary, Dept. of Posts  
Dak Bhawan, Sansad Marg,  
New Delhi-110 001.
2. The Chief Post Master General,  
Delhi Circle, Meghdoot Bhawan,  
Link Road,  
New Delhi.
3. The Director Postal Services (O),  
C/o. CPMG, Delhi Circle,  
Meghdoot Bhawan,  
New Delhi.
4. The Sr. Supdt. Of Post Offices,  
New Delhi, South West Div.  
Chanakyapuri,  
New Delhi-110 021.
5. The Sr. Supdt. Of Post Offices,  
Delhi East Division, Karkardooma,  
Delhi-110 051. ....Respondents

(By Advocate : Mr. Y. P. Singh)

## O R D E R (O R A L)

**Justice M. S. Sullar, Member (J)**

The applicant, Shri Balkishan Sharma, has preferred the instant Original Application (O.A), to challenge the impugned punishment order dated 30.03.2012 of the disciplinary authority and order dated 04.04.2013 of appellate authority, being illegal, arbitrary and without jurisdiction, invoking the provisions of Section 19 of the Administrative Tribunals Act, 1985.

2. The respondents have refuted the claim of the applicant, filed their reply completely denying all the allegations and grounds contained in O.A and prayed for its dismissal.

3. At the very outset, learned counsel for respondents submitted that although the revisional authority has passed the order, but the same has not yet been challenged by the applicant.

4. Faced with the situation, learned counsel intends to withdraw the instant O.A, to enable the applicant to file a fresh O.A, on the same cause of action, challenging the impugned orders as well as the order of the revisional authority, passed during the pendency of this O.A.

5. Therefore, the O.A is hereby dismissed as withdrawn, with the aforesaid liberty, as prayed for.

(V. N. Gaur)  
Member (A)

/Maya/

(Justice M. S. Sullar)  
Member (J)

03.08.2016